

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2346
ANSWERED ON:12.03.2013
POST MATRIC SCHOLARSHIPS
Thakor Shri Jagdish

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has taken cognizance of the anomaly in the committed liability aspect of Post-Matric Scholarships for Scheduled Caste (SC) students;
- (b) if so, the details thereof;
- (c) whether any representation has been received from the State Governments including Gujarat in this regard; and
- (d) if so, the details thereof and the corrective steps taken by the Government in the matter, in respect of various States, State-wise?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) & (b) Centrally Sponsored 'Post-matric Scholarship Scheme for SC students' provides 100% central assistance to States/UTs, over and above their committed liability, for providing scholarships to eligible SC students studying at post matriculation or post secondary stage to enable them to complete their education.

The level of Committed Liability of respective State Governments/Union Territory Administrations for a year is equivalent to the level of actual expenditure incurred by them under the Scheme during the terminal year of the last Five year Plan period. The North-Eastern States are exempted from the committed liability.

(c) & (d) Government of Gujarat alongwith some other States, had earlier made a request for exemption from the concept of 'committed liability'. It has been decided that the additional financial liability arising on account of revision of the Scheme w.e.f. 01.07.2010 shall be passed on to the States/UTs at the end of the XII Five Year Plan (w.e.f. 01.04.2017) and not at the end of the XI plan.